

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/204(CHE)/2021
NAME OF THE PETITIONER(S) : The Central Bank of India
NAME OF THE RESPONDENTS : Shantilal Surana
UNDER SECTION : Sec 95(1) of IBC, 2016

ORDER

Present: None for the Petitioner.

Ld. Counsel Shri. B Thilak Narayanan for IRP.

Ld. Counsel Ms. Prapti Mehta for the Respondent.

Ld. Counsel for the Respondent submits that Reply has been e-filed with an application IA/1121/2024 for condonation of delay.

Heard.

Delay condoned in view of the reason stated. Reply is taken on record.

IA/1121/2024 is **disposed of**.

Copy be served on the Petitioner and the IRP.

List the petition for hearing on **28.06.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)